

[English]

Fifth Pay Commission

464. SHRI VILASRAO NAGNATHRAO GUNDEWAR:
KUMARI MAMATA BANERJEE :
DR. K.V.R. CHOWDARY :
SHRI SURENDRA PAL PATHAK :
DR. LAL BAHADUR RAWAL :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government have asked the Fifth Pay Commission to submit its report expeditiously particularly regarding wage structure;

(b) if so, the time by which the said report is likely to be received by the Government;

(c) if not, whether the Government are considering over any proposal to grant third instalment of interim relief to its employees;

(d) if not, the reasons therefor and the time by which the Pay Commission would submit its report to the Government; and

(e) the date from which the report would be effective?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :
(a) to (d) The Commission is required to make its recommendations as soon as feasible. In accordance with the terms of reference, it may consider, if necessary, sending reports on any of the matters as and when the recommendations are finalised. It is not customary for the Government to issue any directions to the Commission or to specify any time limit for submission of the Report.

The Government have already sanctioned two instalments of Interim Relief. There is no proposal at present to consider grant of 3rd instalment of interim Relief to the Central Government employees.

(e) The date of effect of the recommendations of the Commission will be considered only after the Commission submits its final Report.

[Translation]

Drug Traffickers

465. SHRI KASHIRAM RANA : Will the Minister of Finance be pleased to state :-

(a) whether the menace of narcotic drugs is increasing day-by-day in the country; and

(b) if so, the number of narcotic drug-traffickers arrested and prosecuted during the last three years, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY):
(a) Since sale and consumption of narcotic drugs is a clandestine activity, it cannot be said definitely whether it is increasing day-by-day in the country or otherwise.

(b) As per the information available, a Statement showing the State-wise number of persons arrested during the last three years is attached. All the arrested persons are liable to prosecution after due investigation.

STATEMENT

Statewise total number of Persons Arrested Under NDPS Act during the last three years.

| States | 1993 | 1994 | 1995 (Prov.) |
|-------------------|------------------|------------------|------------------|
| | Persons Arrested | Persons Arrested | Persons Arrested |
| Andra Pradesh | 218 | 404 | 681 |
| A&N Island | 1 | 3 | 2 |
| Arunachal Pradesh | 12 | 50 | 9 |
| Assam | 201 | 122 | 80 |
| Bihar | 126 | 198 | 31 |
| Chandigarh | 9 | 13 | 15 |
| D.N. Haveli | — | — | — |
| Delhi | 597 | 679 | 738 |
| Goa | 36 | 37 | 24 |
| Gujarat | 212 | 294 | 412 |
| Haryana | 154 | 143 | 59 |
| Himachal Pradesh | 72 | 93 | 49 |
| J & K | 37 | 43 | 51 |
| Karnataka | 217 | 137 | 1 |
| Kerala | 22 | 152 | 183 |
| Lakshdweep | — | — | — |
| Madhya Pradesh | 752 | 1110 | 128 |
| Maharashtra | 1404 | 694 | 545 |
| Manipur | 328 | 941 | 173 |
| Meghalaya | 40 | 92 | 10 |
| Mizoram | 122 | 104 | 211 |
| Nagaland | 116 | 79 | 85 |
| Orissa | 92 | 217 | 7 |
| Pondicharry | 4 | 1 | 5 |
| Punjab | 324 | 316 | 288 |
| Rajasthan | 203 | 424 | 234 |
| Sikkim | — | — | — |
| Tamil Nadu | 2503 | 2850 | 2256 |
| Tripura | 16 | 32 | 1 |
| Uttar Pradesh | 5732 | 5969 | 6925 |
| West Bengal | 173 | 255 | 109 |
| Daman & Diu | — | — | — |
| Total | 13723 | 15452 | 13312 |